

Government of Jammu & Kashmir  
Department of Law, Justice & Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

Subject: - Litigation Reforms and effective monitoring of Litigation in Union Territory of Jammu and Kashmir- Appointment of Officer In charge(OIC) Litigation.

Reference: Edu-LGL0 Jmu(CAT)/1/2021-01

Government Order No:- 3458 -JK(LD) of 2021  
Dated: 05-05-2021

Sanction is hereby accorded to the appointment of Mr Umesh Sharma, Deputy Secretary to Government, School Education Department as Officer In charge Litigation (OIC) in case titled Manoj Sharma V/s Union Territory of Jammu and Kashmir and Ors before the Central Administrative Tribunal Jammu Bench.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order 1673-JK (LD) of 2021 dated 24.03.2021

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government,

No:-JK(LD)CODI/ 2021/03

Dated:- 05 - 05 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan
3. Joint Secretary(J&K),Ministry of Home Affairs, Government of India
4. Commissioner Secretary to Government, General Administration Department.
5. Administrative Secretary to Government, School Education Department.
6. Registrar General, J&K High Court, Jammu
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu & Kashmir..
8. Director Litigation, Srinagar/Jammu
9. Law Officer concerned
10. Officer In Charge Litigation(OIC)
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Department of Law, Justice & Parliamentary Affairs
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
(Ashish Gupta)  
Additional Secretary to Government